BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

MEMORANDUM OF APPLICATION

(UNDER Section 18r/w 14 & 15 of National Green Tribunal Act 2010)

O.A. No. 190 of 2023

BETWEEN

A. Thirusangu
S/o. Appar,
1038, Panruti - CN Palayam Main Road, Sathipattu West,
Sathipattu Post,
Panruti Taluk.
Cuddalore- 607 106.

AND

The Chairman,
Tamil Nadu Pollution Control Board, 76, Mount Salai,
Guindy,
Chennai - 600 032
& 4 Others

INDEX TO THE ADDITIONAL TYPED SET OF PAPERS

S.No	Date	Description Of Documents	Page No.
1.		Dates and Events	1
2.		Additional Affidavit of the Applicant	2-4
3.	01.03.2024	**ANNEXURE-A/1** Copy of Representation	5
4.		**ANNEXURE-A/1(a)** Translated copy of Annexure-A/1	5a
5.	01.03.2024	**ANNEXURE-A/2** Copy of Representation	6-8
6.		**ANNEXURE-A/2(a)** Translated copy of Annexure-A/2	6a-6c

COUNSEL FOR APPLICANT

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

MEMORANDUM OF APPLICATION

(UNDER Section 18r/w 14 & 15 of National Green Tribunal Act 2010)

O.A. No. 190 of 2023

BETWEEN

A. Thirusangu
S/o. Appar,
1038, Panruti - CN Palayam Main Road, Sathipattu West,
Sathipattu Post,
Panruti Taluk.
Cuddalore- 607 106.

AND

The Chairman,
Tamil Nadu Pollution Control Board, 76, Mount Salai,
Guindy,
Chennai - 600 032
& 4 Others

DATES AND EVENTS

S.No	DATE	EVENTS
1.	01.03.2024	Representation to Tamil Nadu Pollution Control Board
2.	01.03.2024	Application under the RTI Act to The Tamil Nadu Pollution Control Board

Dated at Chennai on the day of March 2024

COUNSEL FOR APPLICANT

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

MEMORANDUM OF APPLICATION

(UNDER Section 18r/w 14 & 15 of National Green Tribunal Act 2010)

O.A. No. 190 of 2023

BETWEEN

A. Thirusangu
S/o. Appar,
1038, Panruti - CN Palayam Main Road, Sathipattu West,
Sathipattu Post,
Panruti Taluk.
Cuddalore- 607 106.

AND

1. The Chairman,
Tamil Nadu Pollution Control Board, 76, Mount Salai,
Guindy,
Chennai - 600 032

2. District Environment Engineer (DEE),
Tamil Nadu Pollution Control Board,
No. A3, SIPCOT Industrial Compiex, Kudikadu,
Cuddalore- 607 005.

3. The Superintending Engineer/Cuddalore,
TANGEDCO,CEDC,
Capper Hils,
Cuddalore- 607 004

4. K. Kannan
S/o Kaliyamoorthy,
Nakshatra Industries,
Panruti -CN Palayam Main Roao,
Sathipattu West,
Sathipattu Post,
Panruti Taluk.
Cuddalore- 607 106.

Page No.
Corrns:
Initials:

5. S.Jothi,
Jothi Cashews Industries,
Panruti -CN Palayam Main Roao,
Sathipattu West,
Sathipattu Post,
Panruti Taluk.
Cuddalore- 607 106.

ADDITIONAL AFFIDAVIT OF THE APPLICANT

I, A.Thirusangu S/o of Appar residing at 1038, Panruti - CN Palayam Main Road, Sathipattu West,Sathipattu Post,Panruti Taluk Cuddalore-607 106, do hereby solemnly affirm and sincerely state as follows.

1. I am the Applicant herein I am well acquainted with the facts of the case.

2. I state that the 4th and 5th Respondents herein are still continuing to operate their respectful industries causing immense pollution whilst the proceedings for this application is ongoing.

3. I state that the amount of smoke caused by the 4th and 5th respondents is excessive and harmful day by day, I have also enclosed the photographs for the same, which would speak for itself as to the emission of pollution.

Page No.
Corrns:
Initials:

4. I state that multiple complaints were sent by me to the respective authorities to furnish the respective documents necessary.

5. I state that the representation dated 01.03.2024 was submitted before the respective authorities, neither enquiry nor actions were taken regarding the same. I state that the inaction of the official respondents would exhibit the influence of the 4th & 5th respondent, the official respondents despite having statutory obligation to atleast inspect on the complaint of pollution at the behest of 4th & 5th Respondent is not acting on the same for the reasons best known to them.

6. It is therefore prayed that this Hon'ble Court may be pleased to record the above stated facts and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and render Justice.

Solemnly affirmed }
and signed at Chennai }
on this the day of }
March 2024 and signed his }
In my presence }

A. ...

BEFORE ME

Kavin Bharathan
2601/2023
B.Ravi ...
11/24, Guru prasad Apartments,
6th avenue Anna Nagar, Chennai-40
ADVOCATE : CHENNAI

Page No.
Corrns:
Initials:

ANNEXURE-A/1

அனுப்புநர்,
A.திருசங்கு,
S/o.அப்பர்,
C.N.பாளையம் மெயின் ரோடு,
மேற்கு சாத்திப்பட்டு, மேல்மாம்பட்டு எல்லை,
சாத்திப்பட்டு அஞ்சல், பண்ருட்டி வட்டம்,
கடலூர் மாவட்டம் - 607106
செல் : 6382253461

பெறுநர் :
கடலூர் மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம்,
எண்.எ3 சிப்காட் தொழிற்சாலை வளாகம்,
குடிகாடு கடலூர் - 607 005

பொருள் : காற்றுமாசு தரச்சான்று (Air pollution Certificate) தொடர்பாக.

மதிப்பிற்குரிய ஐயா,

என் வீட்டின் பக்கத்தில் K.கண்ணன் நக்ஷத்ரா இண்டஸ்ட்ரிஸ் S.ஜோதி ஜோதி கேஷ்யூ இன்டஸ்ட்ரிஸ் இரு முந்திரி ஆயில் மில் மீது நீதிமன்றத்தில் வழக்கு நடந்து கொண்டு இருக்கிறது. ஆனால் இவர்கள் தொடர்ந்து மில்லை இயக்கிக்கொண்டு அபாயமான காற்று மாசு கரும்புகை, துர்நாற்றம் கெமிக்கல் கறித்தூள் இவைகள் காற்றின் மூலமாக அதிகமாக துர்நாற்றம் வீசுகிறது. கெமிக்கல் கறித்தூள் படிந்து கொண்டு இருக்கிறது. கரும்புகை அதிகளவில் வருகிறது. இந்த புகார் மனுவில் 21.02.2024 அன்று எடுத்த புகைப்படத்தை இணைத்து அனுப்புகிறேன் பாருங்கள் வழக்கு நீதிமன்றத்தில் இருக்கும் போது இந்த இரு முந்திரி ஆயில்மில்லில் இவ்வளவு அபாயகரமான காற்று மாசு வருகிறது. இதை இயக்குவதற்கு அனுமதி உண்டா அனுமதி இருந்தால் இவ்வளவு அதிகளவில் காற்றின் மூலமாக வரும் கெமிக்கல் கறித்தூள் மாசுக்கு காற்று மாசு தரசான்று (Air Pollution Certicate) எனக்கு வழங்குமாறு இந்த புகார் மனு மூலமாக மிகவும் பணிவன்புடன் கேட்டுக்கொள்கிறேன்.

இத்துடன் நீதிமன்ற கட்டணத்தொகை ரூ.20-க்கான நீதிமன்றவில்லை இணைத்துள்ளேன். மேற்கண்ட ஆவணங்களின் படிகளை எடுக்க தேவைப்படும் செலவு கட்டணத்தை செலுத்த தயாராக உளளேன்.

தேதி : 01.03.2024

இப்படிக்கு
A. திருசங்கு
அ.திருசங்கு

ANNEXURE A/1(a)

Sender,

A. Thirusangu,

S/o Appar.

1038, Panruti - CN Palayam Main Road, Sathipattu West,

Sathipattu Post,

Panruti Taluk.

Cuddalore- 607 106.

Ph : 6382253461

Recipient,

Cuddalore District Environmental Engineer,

Tamil Nadu Pollution Control Board.

No.A3 Chipgad Industrial Complex,

Gudikadu Cuddalore 607 005

Subject: Regarding Air Pollution Certificate.

Respected sir,

Next to my house K.Kannan Nakshatra Industries S.Jyoti Jyoti Cashew Industries two cashew mills are going on in court. But they continue to run the mill and dangerous air pollution cane smoke, smelly chemical black powder, which gives a lot of bad smell through the air. Chemical curry powder is present. Cane smoke is coming in abundance. In this complaint, I am attaching the photograph taken on 21.02.2024. See, when the case is in court, this two cashew oil mills are getting such dangerous air pollution. If there is a permission to run this, I am very earnestly requesting you to provide an Air Pollution Certificate (Air Pollution Certificate) for the amount of chemical coming through the air.

I have also enclosed court bill for court fee of Rs.20. I am willing to pay the necessary expenses for taking the steps of the above documents.

Date:01.03.2024 Sincerely

A.Thirisangu

ANNEXURE A/2

<u>தகவல் அறியும் உரிமைச்சட்டம் 2005</u>
<u>பதிவு தபால் மூலம்</u>

அனுப்புநர் :

A.திருசங்கு
தபெ, அப்பர்,
1038, சி.என்.பாளையம் மெயின் ரோடு,
மேற்கு சாத்திப்பட்டு,
மேல்மாம்பட்டு எல்லை,
சாத்திப்பட்டு அஞ்சல்,
பண்ருட்டி வட்டம், கடலூர் மாவட்டம்,

பெறுநர்,

பொது தகவல் அலுவலர்,
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம்,
குடிகாடு சிப்காட், கடலூர் 607005.

பொருள் : தகவல் அறியும் உரிமைச்சட்டம் - 2005ன் கீழ் விபரங்கள் கோருதல் - சார்பு தகவல் அறியும் உரிமைச்சட்டத்தின் கீழ் தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியத்திடம் கீழ்கண்ட விளக்கங்கள் கோரப்படுகின்றன...

****

தகவல் அறியும் உரிமைச்சட்டம் 2005ன் கீழ் பின்வரும் தகவல்களை எனக்கு அளிக்க கேட்டுக்கொள்கிறேன்.

1. கடலூர் மாவட்டம், பண்ருட்டி வட்டம், சாத்திப்பட்டு கிராமம் மேல்மாம்பட்டு எல்லைக்கு உட்பட்ட கிராமத்தில் விவசாயம் செய்யும் விளைநிலங்களிலும் குடியிருப்பு பகுதிகளிலும் ப.முருகவேல் அவர்களுடைய முருகவேல் கேஷ்யூ எக்ஸ்பிளோர், கே.கண்ணன், நக்ஷத்திரா இன்டஸ்ட்ரிஸ், எஸ்.ஜோதி ஜோதி கேஷ்யூ இன்டஸ்ட்ரிஸ் முந்திரி கொட்டைத் தோலிலிருந்து எண்ணெய் ஆயில் எடுக்கும் ஆலை நடத்தி வருகிறார்கள். அவர்கள் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்திடம் அனுமதி பெற்றிருந்தால் எதனடிப்படையில் அனுமதி பெற்றுள்ளார்கள்? அதன் நகலை எனக்கு அளிக்கும்படி கேட்டுக்கொள்கிறேன்.

2. பல ஆண்டுகளாக விவசாயம் செய்துவரும் விளை நிலத்திலும், குடியிருப்பு பகுதிகளிலும் விவசாய நிலங்கள் பாதிப்படையும் வகையிலும், குடியிருப்பு பகுதியில் இதுபோன்ற ஆலை அமைக்க தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரிய அனுமதி அளிக்குமா?

3. முந்திரி எண்ணை பிரித்தெடுக்கும் என்ன இராசாயனக்கலவை பயன்படுத்தப்படுகிறது.

4. முந்திரி எண்ணை எடுக்க எரியூட்டும் போது தூர்நாற்றத்துடன் வரும் கடும் நச்சுப்புகை சுவாசிக்க முடியாமல் வாந்தி, மயக்கம் ஏற்படுகிறதே? அந்த கரும்புகையின் மூலம் வரும் தூசினால் நிலங்கள் மற்றும் வீடுகள் பாதிப்படைகின்றன? காற்று தர ஆய்வு மேற்கொள்ளப்பட்டதா?

5. காற்றத்தர ஆய்வு மேற்கொள்ளப்பட்டது எனில் மேற்கண்ட நடவடிக்கையின் விபர நகலை எங்களுக்கு அளிக்க வேண்டும். காற்றுத்தர ஆய்வு மேற்கொள்ளாமல் ஆலைலயை இயக்கமுடியுமா?

6. கடலூர் மாவட்ட ஆட்சியரிடம் புகார் மனு அளித்து மாசுக்கட்டுப்பாட்டு வாரியம் கடலூர் அலுவலகத்திற்கும் புகார் அளித்தும் அதன் பின்னர் கடலூர் மாசுக்கட்டுப்பாட்டு வாரிய உதவி செயற்பொறியாளர் ஆய்வு நடத்திய பிறகு நடவடிக்கை இல்லை என்று நீதிமன்றத்தில் வழக்கு தொடர்ந்த பிறகு முறையாக அனுமதி பெறாமல் மீண்டும் ஆலையை இயக்க அனுமதி உண்டா? அப்படி உண்டு என்றால் அனுமதிக்கான நகலை எனக்கு அளிக்கவும்.

7. ஆலையை இயக்கினால் எதற்கு எந்த சட்டத்தின் கீழ் நடவடிக்கை மேற்கொள்ளப்படும்? நடவடிக்கையின் விபரத்தினை எனக்கு அளிக்க வேண்டும்.

8. ஆலையிலிருந்து வெளிவரும் கடும் நச்சுப்புகையால், புற்றுநோய் ஏற்படும் அச்சம் உள்ளதே அதற்கு தங்களின் விளக்கம் என்ன?

9. நகர்புற ஊரமைப்பு சட்டம் DTCP எங்களது நிலங்களை விவசாய நிலங்களாக குறிப்பிட்டுள்ளார்கள். அந்த ஆலையின் இடமும் விவசாய நிலமாக குறிப்பிட்டுள்ளார்கள். அந்த விவசாய நிலங்களில் தொழிற்சாலை அமைக்க அனுமதி உண்டா? அனுமதி இருப்பின் அனுமதி நகலை எங்களுக்கு அளிக்கவும்.

10. விவசாய நிலங்களில் தொழிற்சாலை அமைக்க பண்ருட்டி வட்டாட்சியர், அண்ணாகிராமம் ஊரக வளர்ச்சி அலுவலர் BDO மற்றும் மேல்மாம்பட்டு கிராம நிர்வாக அலுவலரிடம் அனுமதி பெறப்பட்டுள்ளதா? அனுமதி அளித்திருந்தால் அதன் நகலை வழங்கவும்.

11. விவசாய நிலத்தில் ஆலை இயங்க சுற்றுப்புற விவசாய நில உரிமையாளர்களிடம் மற்றும் குடியிருப்பு வாசிகளிடமும் NOC பெறாமல் ஆலையை நடத்த அனுமதி உண்டா? உண்டென்றால் எந்த சட்டத்தின் கீழ் அனுமதி வழங்கப்படுகிறது. அதன் நகலை எங்களுக்கு வழங்கவும்.

12. மேற்கண்ட ப.முருகவேல் அவர்களுடைய முருகவேல் கேஷ்யூ எக்ஸ்பிளோர், கே.கண்ணன், நக்ஷத்திரா இன்டஸ்ட்ரிஸ், எஸ்.ஜோதி ஜோதி கேஷ்யூ இன்டஸ்ட்ரிஸ்

எந்த தேதியிலிருந்து அனைத்து துறை சார்ந்த முறையான அனுமதி பெற்று இயங்குகிறது? அப்படி அனுமதி பெற்றிருந்தால் அதன் நகலை எனக்கு வழங்கவும்.

13. மேற்படி அந்த ஆலை தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியத்திடம் அனுமதி பெற்றது எனில், அந்த ஆலை இயக்குதல் ஆணையா? அல்லது நிறுவுதல் ஆணையா? விளக்கம் அளிக்கவும்.

14. நிறுவுதல் ஆணை வழங்கியிருப்பின் அந்த ஆணையின் நகல்களை வழங்குமாறு கேட்டுக்கொள்கிறேன்.

15. மேற்படி நிறுவனம் தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம் கொடுத்த ஆணையினை புதுப்பித்துள்ளதா? அப்படி இருப்பின் அதன் ஆணை நகல் வழங்குமாறு கேட்டுக்கொள்கிறேன்.

16. மேற்படி நிறுவனத்தின் மேல் எத்தனை புகார் மனுக்கள் பெறப்பட்டுள்ளன? அப்படி இருப்பின் தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியும் நடவடிக்கை எடுத்தது? அந்த நடவடிக்கைகளுக்கான நகல்களை அளிக்கிமாறு கேட்டுக்கொள்கிறேன்.

17. மேற்படி நிறுவனத்தின் மீது முகாந்திர கடிதம் Show Cause கடிதம் தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம் மூலம் கொடுக்கப்பட்டதா? அதன் நகலை சமர்ப்பிக்கவும்.

18. தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம் அனுமதி ஆணை தேதி முடிந்த பின்னும், புதுப்பிக்காமல் இருப்பின் நிறுவனத்தை இயக்கினால் எந்த சட்டத்தின் கீழ் அந்த நிறுவனத்தின் மீது நடவடிக்கை எடுக்கப்படும் விளக்கம் அளிக்கவும்.

19. தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம் உதவி செயற்பொறியாளர்களால் எத்தனை முறை ஆய்வு செய்யப்பட்டுள்ளது. அப்படி ஆய்வு செய்திருப்பின் ஆய்வு நகல் அளிக்கவும்.

20. மேற்படி நிறுவனம் தங்கள் அலுவலகம் விண்ணப்பிக்கும் போது DTCP Approval (Or) Local Planning Authority நகல்கள் சமர்ப்பித்ததின் நகல் ஆணை வழங்கவும்.

இத்துடன் நீதிமன்ற கட்டணத்தொகை ரூ.20/- க்கான் முத்திரைவில்லை இத்துடன் இணைத்துள்ளேன். மேற்கண்ட ஆவணங்களின் படிகளை எடுக்க தேவைப்படும் செலவு கட்டணத்தை செலுத்த தயாராக உள்ளேன்.

நன்றி

நாள் | உண்மையுள்ள

A. திருசாங்கு

இடம் : 01-03-2024 | அ.திருசங்கு

Right to Information Act 2005

by registered post

sender,

A. Thirusangu,

S/o Appar.

1038, Panruti - CN Palayam Main Road, Sathipattu West,

Sathipattu Post,

Panruti Taluk.

Cuddalore- 607 106.

Ph : 6382253461

Recipient

Officer, District Environmental Engineer,

Tamil Nadu Pollution Control Board, Gudigadu

Chipgad, Cuddalore 607005.

Subject: Request for Information under Right to InformationAct 2005 - The following clarifications are sought from the Tamil Nadu Pollution Control Board under the Right to Information Act.

I am requested to provide the following information under the Right to Information Act 2005.

1. P. Murugavel and his Murugavel Cashew Explorer, K. Kannan, Nakshathira Industries, S. Jyoti Jyoti Cashew Industries are running a plant to extract oil from the skin of cashew nuts in the agricultural

lands and residential areas of the village under the boundaries of Sathipattu Village, Melamamptu, Cuddalore District. If they have obtained permission from Tamil Nadu Pollution Control Board, on what basis have they obtained permission? I request you to give me a copy of the same.

2. Permission of Tamil Nadu Pollution Control Board to set up such a plant in a residential area on agricultural land which has been doing agriculture for many years and agricultural land in residential areas will be affected.

Will it provide?

3. What is the chemical composition of cashew oil extract?

4. When you burn cashew oil to take it, do you feel faint and unable to breathe the strong toxic fumes that come with the far-off smell? Lands and houses affected by the dust from that sugarcane? Has air quality monitoring been done?

5. If air quality survey has been carried out then provide us with a copy of the above action. Can the plant be operated without air quality testing?

6. After filing a complaint with the Cuddalore District Collector and

the Pollution Control Board Cuddalore office and after that the Assistant Executive Engineer of the Cuddalore Pollution Control Board conducted a survey and filed a case in the court saying that no action was taken, is the plant allowed to operate again without proper permission? If so please

provide me the copy of permission.

7. Under which law action will be taken if the plant is operated? Please give me the details of the action.

8. What is their explanation for the fear of cancer due to the heavy toxic fumes coming out from the plant?

9. Urban Planning Act DTCP has specified our lands as agricultural lands. The site of the plant has also been mentioned as agricultural land. Is there permission to set up factories on those agricultural lands? Please provide us with a copy of permission if permission is available.

10. Has permission been obtained from Panruti Vattakshiyar, Annagram Rural Development Officer BDO and Mellamamptu Village Administrative Officer to set up factory on agricultural land? Provide a copy if permission has been granted.

11. Operation of plant on agricultural land without obtaining NOC from neighboring agricultural land owners and residents .Do you have permission to conduct? Permission under which law if any

is provided. Please provide us with a copy of the same.

12. Murugavel Cashew Explore by P. Murugavel above, K. Kannan, Nakshatra Industries, S. Jyoti Jyoti Cashew Industries From which date all departmental formal approvals are

operational? Please provide me a copy if such permission is obtained.

13. If the said plant has obtained permission from the Tamil Nadu Pollution Control Board, is the plant authorized to operate? Or installationmandate? Give an explanation.

14. I request you to furnish the copies of the order of establishment, if any.

15. Has the said company renewed the order issued by the Tamil Nadu Pollution Control Board? If so, please provide the copy of the order.

16. How many complaints have been received against the said company? If so, did the Tamil Nadu Pollution Control Board also take action? I request you to provide copies of those proceedings.

17. Is the show cause letter issued by the Tamil Nadu Pollution Control Board against the said company? Submit a copy of the same.

18. Please explain under which law action will be taken against the company if the company is operating after the date of expiry of permit order by Tamil Nadu Pollution Control Board.

19. How many times Tamil Nadu Pollution Control Board has been inspected by Assistant Executive Engineers. If so examined please provide copy of the examination.

20. Provide DTCP Approval (Or) Local Planning Authority when their office applies.

I have also enclosed a stamp for court fee of Rs.20/-. I am willing to pay the necessary cost

charges for taking the above document steps.

Thank You

Sincerely

A. Thirusangu